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केस हो गया। तो वह अपनी जगह पर काम कर रहा है, या सस्पेंड किया गया और सस्पेंड नहीं किया गया तो क्यों नहीं किया गया ?

श्री मोरारजी आर० देसाई: छापा मारा, इसी से प्राइमा फेसी केस नहीं हो सकता।

श्री राजनारायण : छापा मारा ही नहीं।

श्री मोरारजी आर० देसाई : जब ऐसी इनफारमेशन आती हैं तो उसको साबित करने के लिए छापा मारते हैं। उससे कुछ मिले एक्शन का सवाल पैदा होता है । छापा नहीं मारें तो कुछ भी नहीं निकलता है। सर्च करने का मतलब यह नहीं है कि प्राइमा फेसी केस हो गया । जब तक कोई चीज नहीं निकलती सस्पेंड नहीं किया जाता । इसीलिए वह सस्पेंड नहीं किया गया ।

SHRI M. M. DHARIA: Madam, I do agree that it may not be a prima jacie case. But we do not know whether he was charge-sheeted or not. If he is charge-sheeted . .

SHRI MORARJI R. DESAI: If a person is charge-sheeted, he is generally suspended. In this case, there is no charge-sheet. We have not found anything substantial.

THE DEPUTY CHAIRMAN: Next question.

SHIFTING OF FACTORIES TO INDUSTRIAL AREAS IN DELHI

- *182. SHRI A. D. MANI : Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to
- (a) whether the Delhi Administration has decided to revise its policy regarding the shifting of factories to industrial areas;
- (b) how many factories have been shifted to industrial areas so far?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH, FAMILY PLANNING AND URBAN DEVELOP-MENT (SHRI B. S. MURTHY): (a) and (b) The information is being collected.

SHRI A. D. MANI: Madam, an announcement was made that the Delhi Administration has decided to revise its policy. He says information is being collected. Does it mean that he is collecting information on this point also?

to Ouestions

SHRI SATYA NARAYAN SINHA Madam, we have not got the detailed information about it. But from what little we have, the Delhi Development Authority has not revised its policy in regard to shifting the factories from the non-conforming areas to the areas developed under the scheme of largescale acquisition, development and disposal of land in Delhi. Only the formula regarding the rate of premium to be charged for such plots has been slightly modified, inter alia, with a view to discouraging demand for larger plots.

SHRI A. D. MANI: Madam, this question arises from this Starred Question. May I know what is the increase in the premium that is demanded, because the land prices in Delhi are very high and the Government is trying to freeze the money by raising the premium? I hope the Minister won't come and say he is not ready to answer this question.

SHRI SATYA NARAYAN SINHA: We haven't got the information; we are still collecting the information from them. The hon. Member knows that it is under the Delhi Administration, not directly under our charge. When we ask for information, they take time. Therefore as soon as the information is received, we shall place it at your disposal.

SHRI KRISHAN KANT: Madam, it is a very serious matter. You read the question, which is very clear, whether the Delhi Administration has decided to revise its policy regarding the shifting of factories. The question is whether it has decided or not. The Deputy Minister says they are receiving the information. It is a matter of policy whether they have decided or not. This is the way how the Ministers of Parliament treat the House.

THE DEPUTY CHAIRMAN: I think the question whether you have taken a decision or not should be answered.

SHRI SATYA NARAYAN SINHA Madam, it has not been finally decided.

SHRI BHUPESH GUPTA: Is there any tentative decision?

THE DEPUTY CHAIRMAN: That will do. (Interruptions)

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SHRI KRISHAN KANT: Here is a very clear case, Madam. The Deputy Minister replied by saying that the information is being collected. The question is whether this is the way a Minister should reply in this House. I want your clear instructions in this respect. You have heard the reply of the Minister of Health. What is correct?

THE DEPUTY CHAIRMAN: They have not yet taken any final decision.

(Interruptions)

SHRI KRISHAN KANT: I want your clear opinion whether the Chairman would desire the Ministers to give this type of reply to this House.

THE DEPUTY CHAIRMAN: Any way, I asked him and they have said that they have not taken any final decision. Next question.

RELIGION IN FAMILY PLANNING PROPA-GANDA

- •183. SHRI ABID ALI: Will the Minister of HEALTH, FAMILY PLANNING AND URBAN DEVELOPMENT be pleased to state.
- (a) whether it is a fact that religion has been connected with the propaganda concerning family planning; and
- (b) if so, what action has been taken or is proposed to be taken to keep religion away from the work of popularising family planning?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH. FAMILY PLANNING AND URBAN DEVELOP-MENT (SHRI B. S. MURTHY): (a) No, Sir.

(b) Does not arise.

SHRI ABID ALI: Is it not a fact that a sort of religious declaration was obtained from a Mulla in Delhi in favour of family planning and then the other set of people went to 5 Mullas and got contrary declaration and the first declaration was published by the Department of Family Planning? Also in a family planning advertisement it has been mentioned "Ram had two children, therefore you should also have not more than two children." This is nothing but bringing religion into family planning. Now if the other set of people come and say that Lord Krishna had about 16 thousand odd women as companions, what will be the fate of family planning?

SHRI SATYA NARAYAN SINHA: I do not know about this Ram and Krishna thing but about that Mulla business I was told that some statement was issued. He issued it either himself or on the initiative of some officers. Later on, when I came to know about it, I said it was not proper. When this was published, the other section contradicted it. They said that according to Quoran it is absolutely legitimate. But about Ram and Krishna, we do not know it; it has not come to our notice.

SHRI KAJA MOIDEEN: I want to know whether the Government has received a large number of earnest representations from Christians, Muslims and others requesting that there should be no compulsion at any stage in the matter of family planning. Secondly, will the Government say whether it will adopt compulsory measures even when such measures are against the fundamental principles of the religions of the people concerned?

SHRI SATYA NARAYAN SINHA: There is no question of compulsion either for Muslims or for anybody els-?.

श्री निरंजन वर्मा : क्या श्रीमान यह बताने का कष्ट करेंगे कि उत्तर प्रदेश के एक बड़े मौलाना ने एक वक्तव्य दिया है और उसमें यह बताया गया है कि मुसलमानों को फीमली प्लानिंग में नहीं जाना चाहिये, इससे उनके धर्म में क्कावट आती है।

श्री सत्य नारायण सिंह : यह तो हम नहीं जानते लेकिन एक बात में साफ कर देना चाहता हूं कि कुछ लोगों का जैसा खयाल है वह ठीक नहीं और यह भी कि मुसलमानों पर मुल्लाओं के कहने का कोई असर नहीं हुआ है और हम बताना चाहते हैं कि उत्तर प्रदेश में मुसलमानों की काफी तादाद है और हम लोगों ने वहां सैम्पिल सर्वे लिया है तो मुसलमानों में, जो रेशियो उनका पापुलेशन में है उसके हिसाब से, बेसी लोग वहां फैमिली प्लानिंग में शामिल हुये हैं, स्टेरिलाइजेशन कराये हैं, बमुकाबिले दूसरे धर्म वालों के।

SHRI ABID ALI: I agree with the hon. Minister. I only wanted to know why a representative of the Department of Family Planning approached a Mulla and got a favourable declaration. That